

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/2011 (Suo-motu)

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

DATE OF HEARING: 26.7.2011

DATE OF ORDER: 27 .9.2011

In the matter of

Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Department of Power, Government of Mizoram, Aizwal.

And

In the matter of

1. Department of Power, Government of Mizoram, Aizwal
2. Secretary, Department of Power, Government of Mizoram, Aizwal

Respondents

Following were present:

Shri Neeraj Kumar, NRLDC
Shri Vanlellhone, PTCL, Mizoram

ORDER

Based on the report from Northern-Eastern Regional Load Despatch Centre (NERLDC), it was noticed that an amount of ₹ 10.47 crore including surcharge was outstanding against the first respondent on account arrears of UI drawl as on 31.5.2011. The Commission in its order dated 12.7.2011 had directed the respondents to show case as to why action

under Section 142 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') should not be initiated against for non-compliance of the provisions of Regulation 10 of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 in regard to timely payment of UI charges.

2. The respondents have neither filed any reply to the show cause notice nor have entered appearance in person or through advocate.

3. As per the report of the North Eastern Regional Load Despatch Centre, dated 20.9.2011, the first respondent has not completely liquidate the outstanding UI amount and a sum of ₹ 2.64 crore including surcharge was still outstanding as on 20.9.2011.

4. It, therefore, follows that the respondents have not complied with the provisions of UI Regulations.

5. We direct the first respondent to liquidate the outstanding UI including the current UI charges by 10.10.2011. We also direct the second respondent to personally appear before us on 18.10.2011 to explain the reasons for non-compliance with the provision of UI regulations and directions contained in our order dated 12.7.2011.

6. Officer-in-charge of NERLDC and the Member-Secretary, NERPC or

their representatives shall be present at the hearing to assist the Commission in the proceedings.

Sd/-

sd/-

sd/-

sd/-

(M.DEENA DAYALAN)
MEMBER

(V.S.VERMA)
MEMBER

(S.JAYARAMAN)
MEMBER

(Dr. PRAMOD DEO)
CHAIRPERSON